

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514
(IB)-300(PB)/2017
IA/2996/2022, IA/2053/2022

IN THE MATTER OF:

M/s. Aditi Engineering

.....Applicant

Vs.

Tecpro Engineers Ltd.

.....Respondent

SECTION

U/s 9 of (IBC) CIRP

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Mr. Gulshan Kumar Gupta, Liquidator
For the SBI : Mr. Asav Rajan, Mr. Devang Shrotriya, Ms. Charu
Trivedi for State Bank of India in IA/2053/2022

ORDER

IA/2053/2022:-

Liquidator in person is present. This is an application filed in terms of Regulation 38 of the IBBI (Liq. Process) Regulations, 2016, seeking approval of the distribution of unsold asset. Vide order dated 05.03.2024, notices were directed to be issued to the State Bank of India being a secured Financial Creditor for appearance as well as filing reply. Ld. Counsel on behalf of the State Bank of India is present and submitted that the Registry is not accepting the reply as they are not a party in the matter. However, since this Adjudicating Authority has directed the SBI to file their response, Registry is

directed to accept reply submitted by the SBI, if it is in order. Reply be filed within a period of two weeks. List the matter on **23.08.2024**.

IA/2996/2022:-

List this application on **23.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)